

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No.3868 of 2012

[Arising out of Order-in-Original No. 67/SA/CCE/2012 dated 05.09.2012 passed by the Commissioner of Central Excise, Delhi-III, Gurgaon]

M/s Delta Energy Systems India Private LimitedAppellant

Plot No.43, Sector43, Sector-35, Gurgaon, Haryana

VERSUS

Commissioner of Central Excise, Delhi-IIIRespondent

Plot No.36-37, Sector-32, Gurgaon, Haryana-122021

APPEARANCE:

None for the Appellant

Shri Aniram Meena and Shri Harish Kapoor, Authorized Representatives
for the Respondent

**CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO.60680/2024

DATE OF HEARING: 18.12.2024

DATE OF DECISION: 18.12.2024

S. S. GARG

No one has appeared on behalf of the appellant. An adjournment request has been received from the learned Counsel for the appellant. Perusal of the various orders shows that this case has been listed more than six times and every time, the learned Counsel for the appellant has sought adjournment and there is no

justification to adjourn the matter. On the last date of hearing, last opportunity was given to come and argue the case but despite of that no one has appeared today also. As the matter pertains to the year 2012, it appears that the appellants are not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellants to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)